

FOOD-SUBSIDIES

*805. **Dr. P. S. Deshmukh:** (a) Will the Minister of Food and Agriculture be pleased to state whether it is a fact that some subsidies are still paid by way of exception?

(b) If so, to what States are they paid and what is the amount?

(c) What are the grounds on which these exceptions are made?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) and (b). Yes; to the State of Travancore-Cochin an *ad hoc* lump-sum subsidy of Rupees three crores.

(c) An exception was made in the case of Travancore-Cochin due to its highly deficit character, its dependence on imported foodgrains particularly rice which is very expensive and its inaccessibility to internal surpluses.

SUGAR

*806. **Dr. P. S. Deshmukh:** (a) Will the Minister of Food and Agriculture be pleased to state whether it is a fact that the sugar manufactured in Hyderabad was for a long time being taken to Madras and the sugar manufactured in Madras brought to Hyderabad for consumption?

(b) Has this matter been looked into?

(c) If so, has this been stopped and when?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) to (c). No movement of sugar is allowed from one deficit state to another deficit state. But in view of increased production in Hyderabad during 1951-52 due to coming into production of a new plant and consequent surplus over-estimated consumption of the State, some sugar was allotted from Hyderabad to Madras early in the season. Subsequently with the abnormal increase in all-India production and consequent increase in the consumption quota of Hyderabad State, some quantity had to be reimbursed to the State from Madras and Bombay.

AIRCRAASH NEAR AGARTALA

*807. **Shri A. C. Guha:** Will the Minister of Communications be pleased to state:

(a) whether a freighter plane belonging to the Kalinga Airways crashed at Agartala on the 10th April, 1952;

(b) the causes and the nature of the damage done;

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(c) whether planes belonging to this company had any more accidents within the last two years; and

(d) whether there has been any enquiry into the accident?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes.

(b) The cause of the damage was the crash and the fire which followed. The aircraft as well as the freight, which consisted of 4,890 lbs. of til seeds, and 2,856 lbs. of cotton, were totally destroyed by fire. The crew of four were killed. The aircraft carried no passenger.

(c) Yes. Another Dakota aircraft engaged on a Scheduled freighter service crashed near Dum Dum on 31st December, 1951.

(d) Yes, Sir.

SUGAR MILLS

*810. **Dr. P. S. Deshmukh:** Will the Minister of Food and Agriculture be pleased to lay on the Table of the House a statement showing:—

(a) the names of sugar mills in India;

(b) year of their establishment;

(c) location; and

(d) quantity of sugar produced in each mill in each year?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a), (c) and (d). A statement showing the names of the sugar mills, their location and production of sugar in each of the years 1949-50, 1950-51 and 1951-52 (up to 31st May, 1952) is laid on the Table of the House. [See Appendix IV, annexure No. 4].

Production figures of each mill in respect of earlier years are being collected.

(b) Information is being collected.

WITHHOLDING OF TELEGRAMS BY
SUB-POSTMASTER OF TRIPURA

*820. **Shri Biren Dutt:** (a) Will the Minister of States be pleased to state whether a telegram addressed to the Prime Minister of India by the M.Ps. of Tripura was withheld by the Sub-Postmaster of Agartala?

(b) Was that done by the order of Chief Commissioner of Tripura?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Two such telegrams were, in ignorance of existing orders on the subject, held

up for a few days because they were considered objectionable. They were however subsequently passed for transmission.

REFUSAL OF VISA TO MR. MCWHINNIE

*821. **Shri A. K. Gopalan:** (a) Will the Minister of Home Affairs be pleased to state whether Mr. McWhinnie a British National and a Leader of the World Federation of Trade Unions was refused visa for entry into India and if so, why?

(b) How many officials of the International Confederation of Free Trade Unions have been allowed entry into India during the past three years?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes; in the public interest.

(b) 5.

TRANSFER OF VILLAGES FROM BOMBAY TO HYDERABAD

*822. **Shri Pataskar:** Will the Minister of States be pleased to state:

(a) whether the wishes of the people of villages transferred from the State of Bombay to the State of Hyderabad were ascertained before their transfer on 25th January, 1950;

(b) whether the residents of these villages have made representation complaining of this transfer;

(c) whether as a result of this transfer the people of these villages are put to suffering owing to the differing economic, political and Administrative set-up of these two States;

(d) whether it is a fact that the Hyderabad State Government has withdrawn the facilities given to the people in the beginning in the matter of customs duties, educational institutions etc.; and

(e) whether any steps are being taken to remove the difficulties and hardships of these people?

The Minister of Home Affairs and States (Dr. Katju): (a) For administrative convenience and with a view to rationalising boundaries a number of enclave villages were transferred from one State to another throughout India, with the mutual consent of the Governments of the States concerned. The transfer of Bombay enclave villages to the Hyderabad State was a part of this general scheme.

(b) Yes.

(c) and (d). There were two main complaints from people of these villages; one related to the exemption from customs duty and the other was about the continuance of the various facilities which they enjoyed under Bombay in regard to schools, village records, Panchayats, etc. As regards the first the customs concessions originally granted were withdrawn by the Hyderabad Government on 31st July 1951 as the villagers were systematically abusing the privilege, indulging in large scale smuggling of goods. The levy of these duties is, in any case, to be abolished by April 1954.

As regards educational and other facilities, the Hyderabad Government have assured the people that the schools and other institutions existing prior to transfer would be continued in the same manner and at the same level and standards as before.

(e) Yes. The Hyderabad Government are adopting measures to remove, as far as possible, the hardships and legitimate grievances of the people.

MALANAD DEVELOPMENT SCHEME

*824. **Shri Kelappan:** Will the Minister of Food and Agriculture be pleased to state:

(a) what progress has been made in the Malanad Development Scheme; and

(b) what are the areas included in the Scheme?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) The Government of India have not taken up any scheme for the development of the Malnad Region.

(b) Does not arise.

SMALL-POX IN TRIPURA

*827. **Shri Biren Dutt:** Will the Minister of Health be pleased to state:

(a) whether any arrangements have been made to check small-pox epidemic in the hill areas of Tripura; and

(b) how many people died of small-pox in the last outbreak of it in the Khowli areas of the State?

The Minister of Health (Rajkumari Amrit Kaur): (a) Yes. Arrangements have been made to give mass vaccination and re-vaccination to people in the affected localities.

(b) Seventeen.